

**FORM A**  
**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF INNOVA PLASTIC  
TECHNOLOGIES PRIVATE LIMITED**

**RELEVANT PARTICULARS**

|     |   |   |
|-----|---|---|
| 1.  | Name of corporate debtor  | Innova Plastic Technologies Private Limited   |
| 2.  | Date of incorporation of corporate debtor   | 18th April 2005   |
| 3.  | Authority under which corporate debtor is incorporated / registered   | Registrar of Companies, Pune  |
| 4.  | Corporate Identity No. / Limited Liability Identification No. of corporate debtor   | U25206PN2005PTC020576   |
| 5.  | Address of the registered office and principal office (if any) of corporate debtor  | Plot No. 20, D-111, MIDC, Chinchwad Pune, Maharashtra-411019  |
| 6.  | Insolvency commencement date in respect of corporate debtor   | 27th July 2022 (Date of Receipt of Order 1st August 2022)   |
| 7.  | Estimated date of closure of insolvency resolution process  | 23rd Jan 2023 (180 days from Insolvency Commencement date)  |
| 8.  | Name and registration number of the insolvency professional acting as interim resolution professional                                 | Divyesh Desai<br>Reg. No.: IBBI/IPA-001/IP-P00169/2017-2018/10338   |
| 9.  | Address and e-mail of the interim resolution professional, as registered with the Board   | Moore Stephens Singhi Advisors LLP,<br>B2 - 402, Marathon Innova, 4th Floor,<br>Off Ganpatrao Kadam Marg, Lower Parel,<br>Mumbai, Maharashtra, 400013<br>Email: divyeshdesai@singhico.com |
| 10. | Address and e-mail to be used for correspondence with the interim resolution professional   | Moore Stephens Singhi Advisors LLP,<br>B2 - 402, Marathon Innova, 4th Floor,<br>Off Ganpatrao Kadam Marg, Lower Parel,<br>Mumbai, Maharashtra, 400013<br>Email: divyeshdesai@singhico.com |
| 11. | Last date for submission of claims  | 15th August 2022  |
| 12. | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | Not Applicable  |
| 13. | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | Not Applicable  |
| 14. | (a) Relevant Forms and<br>(b) Details of authorized representatives are available at:   | (a) Web link:<br><a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a><br>(b) Not Applicable  |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Innova Plastic Technologies Private Limited on 27th July 2022.

The creditors of Innova Plastic Technologies Private Limited, are hereby called upon to submit their claims with proof on or before 15th August 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Divyesh Desai

Interim Resolution Professional

Place: Mumbai

For Innova Plastic Technologies Private Limited

Date: 2nd August 2022

Reg. No.: IBBI/IPA-001/IP-P00169/2017-2018/10338



N. Desai